

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B. A. No. 6074 of 2021

1. Dinesh Rawani  
2. Manoj Manjhi  
3. Kota Rawani  
4. Jhoril Manjhi @ Horil Manjhi @ Thoril Manjhi  
5. Sanoj Manjhi  
6. Kamdeo Manjhi ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioners : Mr. Pran Pranay ,Adv.  
For the State : Mr. Tapas Roy ,Addl. P.P.

02/03.09.2021

Heard the parties through Video Conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners the defects pointed out by the Stamp Reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Jasidih P.S. Case No. 217 of 2020 registered under Sections 188, 269, 270, 290, 34 of the Indian Penal Code and Section 47(a) of the Excise Act.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners are involved in the preparation of illicit country made liquor. It is then submitted that the allegations against the petitioners are all false and those allegations are general and omnibus in nature. It is further submitted by learned counsel for the petitioners that the petitioners have no criminal antecedent, as mentioned in paragraph 9 of the anticipatory bail application. It is next submitted that the

petitioners are ready to co-operate with the investigation of the case and also undertake to furnish sufficient security including cash security hence, the petitioners be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioners.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioners. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioners shall be released on bail on furnishing cash security of Rs. 6,000/- each and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned CJM, Deoghar in connection with Jasidih P.S. Case No. 217 of 2020 subject to the condition that the petitioners will co-operate with the investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-